

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
COMPANY APPEAL (AT) (INS) NO.845 OF 2022

In the matter of:

Dilipkumar Lokooram Arora
(Member of the suspended Board of Directors)
Sahara Hospitality Ltd.
Vs
Ashish Interbuild Pvt Ltd.

Appellant

Respondent

For Appellant: Mr Krishnendu Datta, Sr Advocate, Mr. Sandeep Bajaj, Mr Aditya Chopra, Ms Aakanksha Nehra, Mr. Asav Rajan, Advocates.

For Respondent: Mr Naginder Benipal, Advocate for R1.

ORDER

18.08.2022: Heard Learned Counsel for the parties.

This appeal has been filed against the order dated 11.07.2022 by which order the Adjudicating Authority has admitted the application u/s 9 of the 'I&B' Code, 2016 filed by Respondent No. 1.

2. This appeal was entertained on 21.07.2022 and the Interim Order was also passed. I.A. No. 2840/2022 has been filed both, the Appellant as well the Respondent No. 1 bringing on record the settlement between the parties dated 11.08.2022.

3. Learned Counsel for the parties submit that in view of the settlement, the Respondent No.1/Applicant be permitted to withdraw the application. The settlement agreement dated 11.08.2022 is taken on record and the

COMPANY APPEAL (AT) (INS) NO.845 OF 2022

Respondent/Appellant is permitted to withdraw the application. Consequently, the order dated 11.07.2022 stands withdrawn. ***The appeal is disposed of.***

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**

Shashi/nn